

Saturday, June 11, 1859

**LEGISLATIVE COUNCIL
OF
INDIA**

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P . L .

But as any Master of a vessel, who would attempt to defraud the Government by wilfully leaving a harbour without payment of the Port-dues, would, if no penalty attached to the attempt, always take his chance of evading the demand, it was further provided that, unless it were shown that departure was caused by stress of weather or other circumstances over which the Master had no control, his departure should be considered to have been wilful, and he would be liable to a penalty in addition to the Port-dues which he attempted to evade.

If this Bill, and the Bill which had just been introduced by the Honorable Member for Bengal, should pass a second reading, he (Mr. Forbes) proposed to communicate with that Honorable Gentleman privately, in the hope that both Bills might be incorporated into one in Select Committee, thus avoiding the inconvenience which would arise from there being before the Council two Bills to amend the same Act.

With these observations he begged to move the first reading of the Bill.

The Bill was read a first time.

PENAL CODE.

Mr. Forbes moved that a communication received by him from the Madras Government be laid upon the table and referred to the Select Committee on "The Indian Penal Code."

Agreed to.

The Council adjourned.

Saturday, June 4, 1859.

PRESENT :

The Hon'ble Barnes Peacock, *Vice-President.*

The Hon. Lieut.-Genl.	H. Forbes, Esq.,
Sir J. Outram,	and
P. W. LeGeyt, Esq.,	A. Sconce, Esq.
H. B. Harington, Esq.,	

The Members assembled at the Meeting did not form the quorum required by Law for a Meeting of the Council for the purpose of making Laws.

Mr. Forbes

Saturday, June 11, 1859.

PRESENT :

The Hon'ble Barnes Peacock, *Vice-President.*

H. B. Harington, Esq.,	H. Forbes, Esq.,
	and
A. Sconce, Esq.	

The Members assembled at the Meeting did not form the quorum required by Law for a Meeting of the Council for the purpose of making Laws. The Council was therefore adjourned by the Vice-President at half past 11 o'Clock to Saturday, the 18th Instant, at 11 o'Clock.

Saturday, June 18, 1859.

PRESENT :

The Hon'ble Barnes Peacock, *Vice-President,*
in the Chair.

Hon. Lieut.-Genl. Sir	H. Forbes, Esq.,
J. Outram,	Hon. Sir C. R. M.
Hon. H. B. Harington,	Jackson,
P. W. LeGeyt, Esq.,	and
	A. Sconce, Esq.

ACQUISITION OF LAND FOR PUBLIC PURPOSES.

THE CLERK presented a Petition from Mr. Robert Bain, of Prince of Wales' Island, praying for the repeal or a modification of Act VI of 1857 for the acquisition of land for public purposes.

Mr. PEACOCK moved that the Petition be printed.

Agreed to.

APPEALS.

THE CLERK presented a Petition from Zemindars and others of Bengal and Behar against the Bill "to provide for the more speedy disposal of Appeals in cases appealable to the Sudder Court and of applications for Special Appeals."

Mr. SCONCE moved that the Petition be printed.

Agreed to.

MALACCA LANDS.

THE CLERK reported to the Council that he had received a communication from the Governor of the Straits